

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
IA No. 203 of 2013 in Appeal No. 39 of 2011

Dated : 10th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Mula Pravara Electric Co. Operative Society Ltd. Appellant(s)
Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Maharashtra Electricity Regulatory Commission Applicant/R-1

Counsel for the Appellant(s) : Mr. Shaunak Thacker
Mr. Bhavesh Punjwani
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Samir Malick
Mr. Buddy A. Ranganadhan for R-1.

ORDER

The Commission has again filed an application being I.A. No. 203 of 2013 seeking for further extension of six months' time. Though it is not opposed by the learned counsel for the respondent, it is contended by the learned counsel for the respondent that the application under Section 142 seeking for the compliance of the interim order relating to charges in petition no 24 of 2012 has not been disposed of and is kept pending for a long time. It is represented that review is pending against the interim order dated 15th October, 2012 of the State Commission. Therefore, it would be appropriate to direct the State Commission to dispose of all those applications as expeditiously as possible especially in those matters which have been heard and orders reserved thereon.

So in view of the above, we deem it proper to grant further extension of six months' time from 20th June, 2013 onward. The application for extension of time is accordingly allowed.

(V.J. Talwar)
Technical Member
rkt/pg

(Justice M. Karpaga Vinayagam)
Chairperson